PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

STOVEC INDUSTRIES LIMITED

Registered Office: N.I.D.C., Near Lambha Village, Post Narol, Ahmedabad - 382 405, Gujarat

This announcement ("Second Corrigendum to Public Announcement") is in continuation of and should be read in conjunction with, the Public Announcement dated January 16, 2008 (the "PA") and Corrigendum Public Announcement dated February 29, 2008 (the "First Corrigendum to Public Announcement") issued by Ambit Corporate Finance Private Limited as Manager to the Offer on behalf of Stork Prints Group B.V. ("SPGBV" or the "Acquirer") and Stork Prints B.V. ("SPBV", the "Person Acting in Concert" or the "PAC") to the shareholders of Stovec Industries Limited ("SIL" or the "Target Company").

Further to PA and the First Corrigendum to Public Announcement, the shareholders of the Target Company may please note the following:

1. SEBI vide letter dated April 29, 2008 has issued its observations in terms of the proviso to Regulation 18(2) of the SEBI Takeover Code on the draft Letter of Offer submitted to SEBI.
2. The original and revised schedule of major activities under the Offer is as follows:

Activity	Original schedule (Day & Date)	Revised schedule (Day & Date)
Date of publication of Public Announcement	Wednesday, January 16, 2008	Wednesday, January 16, 2008
Specified Date	Friday, February 01, 2008	Friday, February 01, 2008
Last date for a competitive bid	Wednesday, February 06, 2008	Wednesday, February 06, 2008
Date by which Letters of Offer to be dispatched to shareholders	Wednesday, February 27, 2008	Friday, May 09, 2008
Offer Opening Date	Friday, March 07, 2008	Wednesday, May 14, 2008
Offer Closing Date	Wednesday, March 26, 2008	Monday, June 02, 2008
Last date for revising the Offer Price / Offer Size	Thursday, March 13, 2008	Thursday, May 22, 2008
Last date for withdrawing acceptance from the Offer	Wednesday, March 19, 2008	Wednesday, May 28, 2008
Last date of communicating acceptance / rejection and payment of consideration for accepted tenders / return of unaccepted Shares	Thursday, April 10, 2008	Tuesday, June 17, 2008

3. There are no contingent liabilities in SPGBV as on December 31, 2007.
4. SEBI has directed to disclose in the Letter of Offer that SEBI may initiate suitable action at a later stage for the non-compliance with Chapter II of the SEBI Takeover Code by the promoters and that the issue related to inclusion of new persons in the promoter group is under SEBI's examination.
5. The residual shareholding of Indian Promoters, after the Offer, would depend on the number of Shares, if any, tendered by them and accepted in the Offer. Such residual shareholding, if any, will be re-classified as part of public shareholding, post completion of the Offer.
6. In Paragraph 41 of the PA, the details of the special depository account opened by the Registrar to the Offer have been disclosed. Shareholders should note that the 16 digit Client ID 1601010000360167 mentioned therein is the 16 digit DP ID / Client ID required to be mentioned on the delivery instruction slip.
7. This Second Corrigendum to Public Announcement would be available on the SEBI website http://www.sebi.gov.in
8. Terms used but not defined in this Second Corrigendum to Public Announcement shall have the same meaning as assigned in the Letter of Offer, the Public Announcement and the First Corrigendum to Public Announcement.

The Acquirer and the PAC represented by their respective Board of Directors accept full responsibility for the information contained in this Second Corrigendum to Public Announcement and also for fulfilling their obligations as laid down in the SEBI Takeover Code.

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Issued by the Manager to the Offer:

AMBIT
Acumen at work

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On Behalf of

STORK®

The Acquirer:
Stork Prints Group B.V.
1077 XV, Amsterdam,
Zuidplein 76,
The Netherlands

The PAC:
Stork Prints B.V.
Raamstraat 3,
5831 AT Boxmeer,
The Netherlands

Date: May 07, 2008
Place: Mumbai